

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.73 of 2019

This the 06th day of March, 2019

Surekha Sherlekar
D/o. Shantaram Sherlekar
Aged 45 years
R/o. Tulsivan Society, Abrama
Valsad 396 001. **Applicant**

(By Advocate : Ms.S.S. Chaturvedi)

VERSUS

1. Union of India
Notice to be served through
General Manager, Western Railway
Churchgate, Mumbai 400 020.
2. Divisional Railway Manager (E)
Western Railway,
Mumbai Division, Mumbai Central
Mumbai 400 008 (Maharashtra) **Respondents**

O R D E R – ORAL

Per : Hon’ble Shri M.C.Verma, Member (J)

The applicant, Ms.Surekha Sherlekar, being aggrieved by non-action of respondents to grant family pension to her has preferred this OA. She has pleaded that she is unmarried daughter of her father, namely Shri Shantaram Sherlekar, that her father was in service of the respondents and he superannuated on 31.3.1994. That after superannuation her father was

getting pension, that mother of the applicant had died during lifetime of her father (father of the applicant). That she and her sister are two unmarried daughters of her father and her father, during his life time filled the details of persons eligible for family persons, which includes her name as well name of her other unmarried sister. That her father died on 17.4.2016 and after death of her father she, vide application copy of which is Annexure A-6 applied for family pension and respondents, vide their letter dated 05.10.2016, Annexure A-7, admitted that she is entitled for family pension but directed her to supply certain documents. That requisite documents had already been supplied to the respondents but again and again this or that document was being demanded and every time she complied the demand. That time and again she made request, in writing to decide her case for family pension and lastly has given representation (Annexure A-16) on 20.11.2018 but no decision was taken yet by respondents on her application for family pension.

2. Learned counsel, while pressing the OA and reiterating the facts pleaded therein also submitted that applicant is having no source of income and was wholly dependent upon her father and due to sudden death of her father is facing great hardship to arrange for her & her sister's livelihood and

requested to direct the respondents to take decision on application for family pension, dated 20.11.2018 of the applicant

3. Considered the submissions and perused the record. The OA is at the stage of notice. From pleading and submission made at Bar it has emerged that applicant has given application to respondents for family pension and her said request for family pension has not yet been decided by the respondents. The grievance of the applicant is that she being unmarried daughter of her father is entitled to family pension, she applied for family pension but her said request has not yet been decided by the respondents. Hence, without entering into other intrinsic, I think it would be appropriate to dispose of this OA, with some direction to the parties to Lis.

4. Respondents are directed to consider and to take final decision, as per law about case of family pension of applicant within a period of two months from the date of receipt of copy of this order and if any document from applicant is needed same may be demanded within one week of receipt of copy of this order and applicant shall supply all required documents, demanded by the respondents within three weeks, after having received the requisition list from the respondents. It is hoped that applicant and

respondents would work in synch, no unnecessary document or document which has already been supplied, would be demanded by respondents and applicant would make sincere effort to supply the demanded documents well within time and whole exercise of taking final decision about case of family pension of applicant would be completed within two months from the date of receipt of copy of this order.

5. Counsel for applicant at this juncture made request that applicant may be allowed to serve copy of this order to respondent No.2, with copy of the OA for redressing her grievances. Request as has been made is acceded to.

6. With above directions and observations, the OA stands disposed off. In view of disposal of the OA, MA No.77/2019 also stands disposed off

**(M.C.Verma)
Member (J)**

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